COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 215 OF 2018 APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018 & IA NO.1768 OF 2018

Dated: 13th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indian Wind Turbine Manufactures Association Appellant(s)

Versus

Tamil NaduElectricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. P.R. Kovilan

Mrs. Geetha Kovilan Mr. Parthasarathy Ms. Lakshmi

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam

Ms. S. Amali for R-2 & R-3

ORDER APPEAL NO. 215 OF 2018

Admit.

Mr. Sethu Ramalingam, learned counsel accepts notice on behalf of Respondent No.1. Mr. S. Vallinayagam, learned counsel accepts on behalf of Respondent No.2.

Four weeks' time is granted to the learned counsel appearing for the Respondents to file reply i.e. on or before 04.01.2019 with advance copy to the other side. Thereafter, rejoinder if any, may be filed within four weeks' time i.e. on or before 04.02.2109 with advance copy to the other side.

IA NO.1768 OF 2018 – delay in filing reply

We have heard the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.3.

Learned counsel appearing for the Respondent No.3 submitted that, there is a delay of 15 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No.3, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No.3 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 1768 of 2018, for delay in filing the reply is allowed.

APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018

Admit.

Respondent No. 2 and 3, though served, are unrepresented. Mr. S. Vallinayagam, learned counsel accepts on behalf of Respondent No. 2 and 3. Learned counsel appearing for the Appellant is permitted three weeks' time i.e. on or before 04.01.2019 to file rejoinder to the reply filed by Respondent No.3 with advance copy to the other side.

List these matters on 19.02.2019.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member